

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA. No. 85/2017
IN
CP (CAA) NO. 02/Chd/Pb/2017**

**Under Sections 230-232 of
the Companies Act, 2013**

In the matter of composite Scheme of
Arrangement and Amalgamation between:

M/s. Fortis Healthcare Ltd.	...Demerged-company
AND	
SRS Limited	...Amalgamating-company.
AND	
Forties Malar Hospital Limited.	...Resulting-company.
Daiichi Sankyo Company Limited.	...Applicant-Intervener.

Present: - Mr. Gyanendra Kumar and Mr. Amar Singhania, Advocates
for applicant-companies.
Mr. Manish Jain, Advocate for intervener.

Mr. Manish Jain, Advocate for the applicant-intervener has
handed over copy of the order dated 25.10.2017 passed by the Hon'ble
Supreme Court of India with the direction to list the after the judgement
is pronounced by the Hon'ble High Court of Delhi and the interim orders
dated 11.08.2017 and 31.08.2017 shall continue in the meantime.

In view of the above, the matter is now adjourned to
29.11.2017 for arguments.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 06, 2017

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